



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 20th April, 2017

SRO/189 .- In exercise of the powers conferred by Sub-Section (2) of Section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of Entry Tax, leviable under the said Act, the equipments/items as mentioned in Annexure to this notification to be imported into the State by the State Project Director, RMSA/SSA, J&K, Jammu through NIELIT for implementation of "Smart Class and Computer Laboratories" under RMSA & SSA Schemes subject to the condition that the State Project Director, RMSA/SSA J&K, Jammu certifies that the equipments/items so imported are exclusively meant for the above said purpose and no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS


Commissioner/Secretary to Government
Finance Department

No. ET/Exemp/54/2017

Dated:-20-04-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. State Project Director, SSA, J&K.
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. State Project Director, RMSA, J&K, Jammu.
7. Special Assistant to Hon'ble Minister of State for Finance.
8. Private Secretary to Commissioner/Secretary, Finance.
9. Stock file/Incharge website, Finance


20-4-2017

(Dr. Vishal S. Parihar)

Under Secretary to Government
Finance Department